

LYKIS LIMITED

(FORMERLY GREENLINE TEA & EXPORTS LIMITED)

Reg. Office: 14, N. S. Road, Sathi Chamber, 3rd Floor, Room No. 314B, Kolkata, West Bengal – 700 001.

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This Addendum to the Public Announcement and Detailed Public Statement ("Addendum") is in continuation of and shall be read in conjunction with the Public Announcement dated February 27, 2015 and Detailed Public Statement published on March 09, 2015 in The Financial Express (English – All Editions), Jansatta (Hindi – All Editions), Navshakti (Marathi – Mumbai Edition) and Ek Din (Bengali – Kolkata Edition) to the public shareholders of Lykis Limited ("Target Company") issued by Aryaman Financial Services Limited, the Manager to the Offer ("Manager"), on behalf of the Kedia Securities Pvt Ltd ("Acquirer") under Regulations 3(1) and all the other applicable provisions of the SEBI (SAST) Regulations, 2011, as amended to acquire up to 47,85,861 (Forty Seven Lacs Eighty Five Thousand Eight Hundred & Sixty One) Equity Shares of the face value of ₹ 10 each, constituting 26.00% of the voting capital of the Target Company on a fully diluted basis at a price of ₹ 40 (Rupees Forty Only) per fully paid-up Equity Share (the "Offer Price").

The shareholders of the Target Company are requested to note the following modification in the Public Announcement and Detailed Public Statement with respect to the Offer:

1) BACKGROUND OF THE PERSON ACTING IN CONCERT

- 1.1 Mr. Vijay Kedia, son of Mr. Kishanlal Kedia, aged about 55 years resides at 3201/3202, Tower B, 32nd Floor, Oberoi Springs, New Link Road, Andheri (W), Mumbai – 400 053. He is the Promoter of the Acquirer. He is Commerce graduate by qualification having more than 25 years of experience in Indian Stock Market. He has rich experience across various industry sectors from Automobiles, FMCG, Tea and Logistics.
- 1.2 The Net worth of Mr. Vijay Kedia as on March 31, 2015 is Rs. 11,707.72 Lacs as certified by Mr. Mayur Suresh Mandlecha, Proprietor of M. S. Mandlecha & Co. (FRN 129037W), Chartered Accountants, having office at Shop No. 1, D. S. Nagar, Narsing Lane, S. V. Road, Malad (W), Mumbai – 400 064.
- 1.3 As on the date of this addendum, Mr. Vijay Kedia is holding 32,34,383 Equity Shares constituting 17.57% of the voting Equity Share Capital of the Target Company on a fully diluted basis. He had not acquired any voting Equity Share Capital of the Target Company during the fifty two weeks (52) period immediately preceding the date of the Public Announcement. He is duly complied with the provisions of Chapter V of SEBI (SAST) Regulations, 2011 and Chapter II of SEBI (SAST) Regulations, 1997. However there have been delays in compliance on 2 occasions by few days and on 1 occasion by 583 days. SEBI may initiate appropriate action against him in terms of the Regulations and provisions of the SEBI Act for the delays in compliances of Chapter II of the SEBI (SAST) Regulations, 1997 and Chapter V of the SEBI (SAST) Regulations, 2011.
- 1.4 As on date of this Addendum, he is on the Board of 2 listed companies namely Lykis Limited and Atul Auto Limited. Further he is acting as Managing Director in Kedia Securities Pvt Ltd and Three PL Services Pvt Ltd. Apart from the above, he is also acting as a Director in Dharam Nagar Tea Estate Pvt Ltd, Lykis Marketing Pvt Ltd, Lykis Packaging Pvt Ltd, Lykis Agritech Pvt Ltd, Lykis Biscuits Pvt Ltd and Amazon Equity Broking Pvt Ltd.

2) OTHER INFORMATION ABOUT THE ACQUIRER AND THE PERSON ACTING IN CONCERT

- 2.1 The Acquirer and the PAC have not acquired any Equity Shares of the Target Company from the date of the Public Announcement i.e. February 27, 2015 and upto the date of this Addendum.
- 2.2 There is no agreement among the Acquirer and the PAC, in connection with the break-up of shares to be accepted from the shares tendered in this Offer. The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirer.
- 2.3 The Acquirer and the PAC have not been prohibited by SEBI from dealing in securities, in terms of direction issued under section 11B of SEBI Act, 1992, as amended (the "SEBI Act") or under any other Regulation made under the SEBI.

3) Schedule of Activities:

Sr. No.	Major Activities	Original Schedule	Revised Schedule
1	Public Announcement	February 27, 2015 (Friday)	February 27, 2015 (Friday)
2	Publication of Detailed Public Statement	March 09, 2015 (Monday)	March 09, 2015 (Monday)
3	Filing of Draft Letter of Offer with SEBI	March 16, 2015 (Monday)	March 16, 2015 (Monday)
4	Last Date for a Competitive Bid*	March 30, 2015 (Monday)	March 30, 2015 (Monday)
5	Receipt of Comments from SEBI on Draft Letter of Offer	April 08, 2015 Wednesday	May 21, 2015 (Thursday)
6	Identified Date**	April 10, 2015 (Friday)	May 25, 2015 (Monday)
7	Addendum to the Public Announcement and Detailed Public Statement	Not Applicable	May 28, 2015 (Thursday)
8	Date by which Letter of Offer be posted to the Shareholder	April 20, 2015 (Monday)	June 01, 2015 (Monday)
9	Last Day of Revision of Offer Price / Share	April 21, 2015 (Tuesday)	June 02, 2015 (Tuesday)
10	Comments on the Offer by a Committee of Independent Directors constituted by the BoDs of the Target Company	April 22, 2015 (Wednesday)	June 03, 2015 (Wednesday)
11	Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	April 24, 2015 (Friday)	June 05, 2015 (Friday)
12	Date of Opening of the Offer	April 27, 2015 (Monday)	June 08, 2015 (Monday)
13	Date of Closing of the Offer	May 12, 2015 (Tuesday)	June 19, 2015 (Friday)
14	Date of communicating the rejection / acceptance and payment of consideration for the acquired share	May 26, 2015 (Tuesday)	July 03, 2015 (Friday)

*There has been no competing offer in this Offer.

**Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent. All Public Shareholders (registered or unregistered) who own the Shares of the Target Company are eligible to participate in the offer anytime before the Closure of the Offer.

The terms not defined herein will have the same meaning as defined in the PA, DPS and the Letter of Offer. All other terms and conditions of the Offer shall remain unchanged. This Addendum is being issued in all the aforesaid newspapers in which the DPS was appeared.

The Acquirer (including the Directors of the Acquirer) and the PAC jointly and severally accept the responsibility for the information contained in this Addendum to the Public Announcement and Detailed Public Statement and also for the obligations of the Acquirer and the PAC laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

This Addendum will also be available at SEBI's website i.e. www.sebi.gov.in.

THIS ADDENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND THE PAC



ARYAMAN
FINANCIAL SERVICES LTD

ARYAMAN FINANCIAL SERVICES LIMITED

(CIN No.: L74899DL1994PLC059009)

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Tel: 022 – 2261 8264 / 2261 8635; Fax: 022 – 2263 0434

Website: www.afsl.co.in; Email: info@afsl.co.in; Contact Person: Mr. Deepak Biyani

Place: Mumbai

Date: May 28, 2015